

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 4442/2018

This the 5<sup>th</sup>day of December, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Shri Lakhan Singh Age – 27 years  
S/o Shri Fool Singh  
Trackman  
Northern Railway  
Under DRM Moradabad  
R/o Village Pahari Pur, Amauli, FatehPur (UP), Pin : 212631

....Applicant  
(By Advocate :Mrs. MeenuMainee)  
Versus

1. Secretary  
Railway Board  
Ministry of Railways  
Rail Bhawan, New Delhi.
2. General Manager  
Northern Railway  
Baroda House, New Delhi.
3. Chief Personnel Officer  
Northern Railway  
Baroda House, New Delhi.
4. Divisional Railway Manager  
Northern Railway  
Moradabad.

(None)

## ...Respondents

## **ORDER (ORAL)**

## **Mr. K.N. Shrivastava :**

Pursuant to Annexure A-2 Advertisement of Recruitment Cell, Northern Railway, Moradabad Division, the applicant participated in the selection process for the post of Group 'D' post. The list of selected candidates for the post of Carriage Cleaner in Mechanical Engineering Department is at Annexure A-3. The applicant's name figures at Sl. No. 45. His grievance is that instead of

issuing him offer of appointment to the post of Carriage Cleaner in the Mechanical Engineering Department, he has been issued Annexure A-1 offer of appointment to the post of Trackman in Civil Engineering Department. The applicant has submitted Annexure A-4 representation to DRM, Moradabad (respondent No. 4), which has not yet been decided.

3. Heard Mrs. MeenuMainee, learned counsel for applicant. Learned counsel submits that the applicant would be satisfied at this stage, if a time bound direction to the respondent No. 4 to decide pending representation of the applicant is issued.

4. Having regards to the submissions made by the learned counsel for the applicant and without going into merits of the case, we direct respondent No. 4 to decide pending Annexure A-11 representation dated 22.09.2014 of the applicant within a period of two weeks, from the date of receipt of a copy of this order, by passing a reasoned and speaking order. While doing so, respondent No. 4 shall keep in mind the order of the Tribunal in OA No. 1740/2016 dated 21.03.2018 (Rohit Kumar & Others Vs. M/o Railways) and in OA No. 2307/2018 dated 10.07.2018 (Parvez Ali & Others Vs. M/o Railways (copy enclosed). The applicant, however, shall have liberty to take recourse to appropriate remedy, as available to him, under law in case he remains dissatisfied with the order to be passed by respondent No. 4.

Order “**dasti**”.

**(S.N. Terdal)**  
**Member (J)**

/anjali/

**(K.N. Shrivastava)**  
**Member (A)**